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LAW DEPARTMENT

NOTIFICATION

The 21st October, 2020

No.10200-I-LEGIS-29/2020/L.—The following Ordinance promulgated by the Governor of Odisha on dated the 16th October, 2020 is hereby published for general information.

ODISHA ORDINANCE No. 13 OF 2020

THE CONTRACT LABOUR (REGULATION AND ABOLITION) (ODISHA AMENDMENT)

ORDINANCE, 2020

AN

ORDINANCE

TO AMEND THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970

IN ITS APPLICATION TO THE STATE OF ODISHA

WHEREAS, the Legislative Assembly of the State of Odisha is not in Session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Contract Labour (Regulation and Abolition) Act., 1970 in its application to the State of Odisha in the manner hereinafter appearing;

AND, WHEREAS, instructions from the President under the proviso to clause (1) of article 213 of the Constitution of India has been received to promulgate such an Ordinance for the above purpose;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-first Year of the Republic of India:—

Short title and
Commencement.

1. (1) This Ordinance may be called the Contract Labour (Regulation and Abolition) (Odisha Amendment) Ordinance, 2020.
(2) It shall come into force at once.

Amendment
of Section 1.

2. In section 1 of the Contract Labour (Regulation and Abolition) Act., 1970, in its application to the State of Odisha, in sub-section (4),
- (a) in clause (a), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted;
- (b) in clause (b), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted;
- (c) in the proviso for the words “less than twenty” the words “less than fifty” shall be substituted.

Act 37 of
1970

Dated the 16th October, 2020

PROF. GANESHI LAL
GOVERNOR OF ODISHA

SASHIKANTA MISHRA
Principal Secretary to Government